



2025:DHC:8604-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

***Date of decision: 25.09.2025***

+ W.P.(C) 11694/2022 & CM APPL. 34794/2022, CM APPL. 34795/2022

PRAVESH YADAV

.....Petitioner

Through: Mr.Manish Gupta, Ms.Sowmya  
China and Mr.Rishabh Rai,  
Advs.

versus

CENTRAL BUREAU OF INVESTIGATION THROUGH ITS  
DIRECTOR

.....Respondent

Through: Mrs.Anubha Bhardwaj, SPP for  
CBI with Ms.Anchal Kashyap,  
Adv.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE MADHU JAIN**

**NAVIN CHAWLA, J. (ORAL)**

1. This petition has been filed by the petitioner, praying for the following reliefs:

*“a) Issue necessary writ, order or direction in the nature of mandamus directing the Ld. Central Administrative Tribunal, Principal Bench, Delhi to finally decide and adjudicate the Original Application bearing no. 1724 of 2021 within one week from any date as may be fixed by this Hon’ble Court; and*

*b) Issue necessary writ, order or direction in the nature of mandamus staying the effect and operation of the Office Order bearing no. 191 of 2021 dated 14.07.2021 issued by the Respondent CBI to the Petitioner till the final disposal of the said OA No. 1724 of 2021 pending before the Ld. CAT, Delhi”*



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2. We are informed that during the pendency of the present petition, on a submission of the learned counsel for the petitioner that the matter was pending before this Court, the O.A. itself has been closed by the learned Tribunal *vide* Order dated 17.02.2023.

3. We fail to understand how, once the petitioner had approached this Court only for an expedited hearing of the O.A. or of the *interim* application filed therein, the pendency of the present petition would have been a bar or a ground for the learned Tribunal to not proceed with the consideration of the O.A. on its own merits. The petitioner has acted contrary to his own prayers made before this Court, which were for an expedited hearing of the O.A. or the *interim* application. The petitioner could not have bypassed the learned Tribunal, which is the Tribunal of competent jurisdiction.

4. In view of the above, we dispose of this Writ Petition by directing that the O.A. No. 1724/2021, titled ***Pravesh Yadav v. Central Bureau of Investigation***, shall be restored to its original number before the learned Tribunal, and the learned Tribunal shall consider the same on its merits.

5. The parties shall appear before the learned Tribunal on 17.10.2025.

6. The learned Tribunal is directed to expedite the hearing of the O.A. and decide the same preferably within a period of three months from its first listing.

**NAVIN CHAWLA, J**

**MADHU JAIN, J**

**SEPTEMBER 25, 2025/sg/SJ**